

डा० राम मनोहर लोहिया : बात हुई या नहीं ? बात भी नहीं हुई ? बात भी नहीं होगी ?

श्री बागड़ी (हिसार) : सवाल के आधे भाग का जवाब नहीं आया है।

अध्यक्ष महोदय : नेता साहब भी बैठ जायें।

श्री काशी राम गुप्त (अलवर) : प्रधान मंत्री जी ने प्रेज़ीडेंट जानसन से जो चर्चा की उसमें अमरीका का जो अब तक का मत रहा है कि काश्मीर में मतदान हो, क्या उसकी भी चर्चा हुई, यदि हाँ, तो अब क्या उसका यह मत बदल गया है अथवा ज्यों का त्यों है ?

श्रीमती इंदिरा गांधी : जो हमारी राय है, जो सरकार की राय है और जो हिन्दुस्तान की जनता की राय है उसको उनके सामने रख दिया है और कह दिया है कि हम नहीं समझते कि प्लेबेसिट हो सकता है काश्मीर में।

श्री काशी राम गुप्त : उनका दृष्टिकोण बदला है या नहीं ?

Shri S. Kandappan (Tiruchengode): I would like to know whether our hon. Prime Minister, in her talks with President De Gaulle, had made any reference to Viet Nam, and whether any reference was also made to the profoundly militant friendship that has been forged between Peking and Pindi recently, and the reaction of President De Gaulle to that.

Shrimati Indira Gandhi: This matter was discussed and President De Gaulle gave his views which are well known to the House. I think they have been appearing in the newspapers. With regard to Pindi and Peking, he did not express any views.

डा० राम मनोहर लोहिया : चिन्ती पिटी चीजों पर ही बातें होती रही हैं।

Mr. Speaker: Shri A. C. Guha.

Shri S. M. Banerjee (Kanpur): We have been waiting for a chance.

Mr. Speaker: He is one Member unattached. What can I do?

Shri S. M. Banerjee: In that case, should we resign and go home?

Mr. Speaker: I cannot give that advice.

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12.36 hrs.

ELECTIONS TO COMMITTEES

ESTIMATES COMMITTEE

Shri A. C. Guha (Barasat): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1966."

Mr. Speaker: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1966."

The motion was adopted.

PUBLIC ACCOUNTS COMMITTEE

Shri Morarka (Jhunjhunu): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha,

fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1966."

Mr. Speaker: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1966."

The motion was adopted.

Shri Morarka: I beg to move:

"That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1966, and communicate to this House the names of the members so nominated by Rajya Sabha."

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1966, and communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

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12.38 hrs.

MOTION RE. SITUATION IN
SCHEDULED AREAS OF BASTAR
DISTRICT

Mr. Speaker: Now, we take up this motion. I have to make a few observations in that context.

As the Members are aware, this discussion has been allowed under the proviso to rule 188. There are inhibitions put down there that when a matter is before a commission of inquiry, that matter cannot be discussed in the House, but there is a provision that those aspects whose discussion might not prejudice the enquiry can be allowed by the Speaker. So, I have, in my discretion, because it was a matter of public importance, of great importance, allowed that discussion, but we shall have to confine ourselves within limits.

The other day, certain remarks were made against the Judge also. That should not be done. We should have full faith in our judiciary. Usually we demand here that a Judge of the High Court should be appointed to make an enquiry. (*Interruptions*) They will kindly allow me to proceed. The High Court has to give its verdict daily when one party is the State itself. Therefore, this confidence of ours should be there and we should try to enhance their dignity and not minimise it. One thing would be that no reflection should be made personally against the judge. The second is that under the proviso we can have discussions so far as the procedure, subject and stage is concerned, not the other things. The terms of reference that we have before us are: "to enquire into and report on the disturbances in Jagdalpur on the 25th and 26th March, 1966 resulting in the deaths of some persons, secondly, to report on whether the firing was justified and thirdly, to report on the adequacy or otherwise of the action to deal with these disturbances". The Commission shall consist of a single member. There is scope for discussion but that is very limited. How these deaths occurred, who was responsible for that, whether there was any provocation, was any motive behind it, if there was what was it. . . .

Shri Hari Vishnu Kamath
(Hoshangabad): Motive we can discuss.